



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 239/2017/LBR.

Thiruvananthapuram, 22nd February 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Afsal Jalal (Chairman), Travancore Business Academy, N. N. C. Estate, Vadakkevila P. O., Pallimukku, Kollam-691 010 and the workman of the above referred establishment represented by Sri G. Jayaprakash (General Secretary), Quilon Shops & Establishment Employees Union (INTUC), Mundakkal, Kollam-691 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri R. Rajan, Driver cum Supervisor by the Management of Travancore Business Academy, Pallimukku, Kollam is justifiable or not? If not, what relief the worker is entitled to?

(2)

G. O. (Rt.) No. 241/2017/LBR.

Thiruvananthapuram, 22nd February 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Heera College of Engineering & Technology, Panavoor P. O., Nedumangad, Thiruvananthapuram, (2) The Principal, Heera College of Engineering & Technology, Panavoor P. O., Nedumangad, Thiruvananthapuram and the workman of the above referred establishment Sri Rajasekharan, G. K., Sivasailam, CNRA. T, Opposite to Concordia Higher Secondary School, Poomallyoorkonam, Peroorkada, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Rajasekharan, G. K., Workshop Instructor of Heera College of Engineering & Technology, Panavoor is justifiable or not? If not, what are the reliefs he is entitled to get ?

(3)

G. O. (Rt.) No. 242/2017/LBR.

Thiruvananthapuram, 22nd February 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Rony, Proprietor, Athens Cashew, Nirappil, Ozhukuparakkal P. O., Kollam and the workmen of the above referred establishment represented by the Secretary, Pathanapuram Taluk Cashewnut Workers Union (CITU), Taluk Committee, Kunnikkode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kollam. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the stoppage of work in the establishment Athens Cashew, Edamulakkal, Punalur by the management of Athens Cashew, Punalur is illegal? If yes, what reliefs the workers are entitled to?

(4)

G. O. (Rt.) No. 243/2017/LBR.

Thiruvananthapuram, 22nd February 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Parish Priest, St. John the Baptist Church, Eravipuram, Kollam-691 011 (Chairman, Bishop Jerome English Medium School), (2) The Bishop of Kollam, Kollam Diocese, Bishop's House, Thangasseri P. O., Kollam and the workman of the above referred establishment Smt. Jacqueline Johnson, Jobin Villa, Vadakkum Bhagam, Eravipuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Mrs. Jacqueline Johnson, Typist cum Clerk by the management of Bishop Jerome English Medium School, Eravipuram, Kollam is justifiable or not? If not, what relief the worker is entitled to ?

(5)

G. O. (Rt.) No. 568/2017/LBR.

Thiruvananthapuram, 27th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. A. Davis, Proprietor, Neethu Furniture, Edathirinji, Padiyoor P. O., Erinjalakkuda Thrissur-680 688 and the workman of the above referred establishment Sri K. V. Ravi, Konuraan Veedu, Putharakkal P. O., Cherppu, Thrissur-680 561 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri K. V. Ravi, Carpenter by the management of Neethu Furniture is justifiable? If not, what relief he is entitled to get?”

(6)

G. O. (Rt.) No. 570/2017/LBR.

Thiruvananthapuram, 27th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri A. K. Kuttan, Managing Director, Marquis Shoes Pvt. Ltd., Periyambalam, Pulikkal P. O., Malappuram-673 637 and the worker of the above referred establishment Smt. Sulaikha, K., Muthumbattapurayil House, Pallikkal Bazar Road, Periyambalam, Pulikkal P. O., Malappuram Dist.-673 637 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Sulaikha, K., Muthumbattapurayil House, Periyambalam, Pulikkal P. O., Malappuram Dist.-673 637 by the employer, Managing Director Sri A. K. Kuttan, Marquis Shoes Pvt. Ltd., Periyambalam, Pulikkal P. O., Malappuram District is justifiable or not? If not, what are the relief she is entitled to?”

(7)

G. O. (Rt.) No. 572/2017/LBR.

Thiruvananthapuram, 27th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Chandy George, Proprietor, Kerala Estate ‘A’ Division, Kerala Estate P. O., Karuvarakundu, Malappuram Dist.-676 525 and the worker of the above referred establishment Smt. Sarojini, Kerala Estate ‘A’ Division, Kerala Estate P. O., Karuvarakundu, Malappuram Dist.-676 525 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Sarojini, Kerala Estate ‘A’ Division, Kerala Estate P. O., Karuvarakundu, Malappuram District-676 525 by the employer, Chandy George, Proprietor, Kerala Estate ‘A’ Division, Kerala Estate P. O., Karuvarakundu, Malappuram Dist.-676 525 is justifiable or not? If not, what are the relief she is entitled to?”

(8)

G. O. (Rt.) No. 596/2017/LBR.

Thiruvananthapuram, 27th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. Mercy Thomas, Thommikkattil House, Ullikkal P. O., Kannur-670 705 and the workman of the above referred establishment represented by The General Secretary, Kannur Jilla Motor and Engineering Mazdoor Sangam (BMS), J. N. Buildings, IIInd Floor, Near Municipal Bus Stand, Kannur-1 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment and non payment of compensation to Sri M. V. Unnikrishnan by the management of the Buses Bearing Registration No. KL. 13 J 788, KL. 13 M 4382 is justifiable or not? If not, what relief the worker is entitled to?”

(9)

G. O. (Rt.) No. 582/2017/LBR.

Thiruvananthapuram, 28th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Rajeevan, C. K., Programme Director, C. C. Net Channel, Cherupuzha P. O., Kannur-670 511 and the workman of the above referred establishment Sri Aneesh, P. K., Parappallil House, Cherupuzha P. O., Kannur District, Pin-670 511 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Aneesh, P. K., Parappallil House, Cherupuzha P. O., Kannur District, Employee by the Programme Director, C. C. Net Channel, Cherupuzha P. O. is justifiable or not? If not, what relief the worker is entitled to?”

(10)

G. O. (Rt.) No. 592/2017/LBR.

Thiruvananthapuram, 29th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Sun Security Services (Pvt.) Ltd., Door No. 2, Plot No. 3, State Bank Officers 2nd Colony, Ram Nagar, Bypass Road Madurai-625 010, Tamil Nadu and the workmen of the above referred establishment represented by (1) the Secretary, Attappady Wind Mill Security Union (AITUC) Agali, Palakkad, (2) The President, Attappady Wind Mill Security Union (INTUC), Agali, Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the workmen of Sun Security Services (Pvt.) Ltd. employed in Attapadi Wind Mill (Suzlon) are eligible for more than 8.33% of Bonus for 2015-16 under payment of Bonus Act? If yes, what the rate of Bonus are they entitled to get?”

By order of the Governor,

GOPAL, V. S.,
Deputy Secretary to Government.